

(2022) 08 CAT CK 0018

In the Central Administrative Tribunal

Case No : Contempt Petition No. 266 Of 2022 In Original Application No. 841 Of 2022

Preeti

APPELLANT

Vs

Naresh Kumar & Others

RESPONDENT

Date of Decision : 17-08-2022

Acts Referred:

Citation : (2022) 08 CAT CK 0018

Hon'ble Judges : Ranjit Vasantrya More, J; Anand Mathur, Member (A)

Bench : Division Bench

Advocate : Amit Yadav

Final Decision : Dismissed

Judgement

Ranjit Vasantrya More, J

1. None appeared for the petitioner. However, Mr. Amit Yadav, learned counsel for the alleged contemnors/respondents is present.

2. The present Contempt Petition is filed alleging non compliance of the order dated 01.04.2022 passed by Division Bench of this Tribunal in OA No. 841/2022. By the said order, the respondents were directed to consider and decide the representation of the petitioner dated 06.10.2021 by passing a reasoned and speaking order, in accordance with law, within a period of three months from the date of receipt of a copy of the said order.

3. Mr. Amit Yadav, learned counsel for the alleged contemnor/respondents places on record an order dated 24.06.2022 passed by the Dy. Secretary, Delhi Subordinate Services Selection Board (DSSSB). A perusal of the said order reveals that the petitioner's representation dated 06.10.2021 was disposed of by passing a speaking order.

4. Thus, the order dated 01.04.2022 passed by the Division Bench of this Tribunal in OA No. 841/2022 has been complied with. Therefore, the Contempt

Petition does not survive. It is accordingly dismissed.